

भारत सरकार
कारपोरेट कार्य मंत्रालय
कार्यालय प्रादेशिक निदेश (उत्तरी
क्षेत्र)
बी0-2 विंग, द्वितीय तल
पं0 दीनदयाल अंत्योदय भवन,
सी.जी.ओ. कम्पलेक्स
नई दिल्ली- 110003.



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE
AFFAIRS
OFFICE OF THE REGIONAL
DIRECTOR
(NORTHERN REGION)
B-2 Wing, 2nd Floor, Pt. Deendayal
Antyodaya
Bhawan, C.G.O. Complex, New Delhi-
110003
वेबसाइट / Website : www.mca.gov.in
Ph. : 2436-6038/8260/6440.

BY SPEED POST

No.6/MISC/T-1/2016/ 11927

Dated:

To,

27 FEB 2017

✓ The Secretary
Ministry of Corporate Affairs,
New Delhi-110001

Kind Attention: Shri Ashish Kushwaha, Director, e-Governance Cell, MCA.

**Sub: Publication/ uploading of notice of hearing of Amalgamation/arrangement/
reduction of share capital etc. on the website of the Ministry-reg**

Sir,

I am directed to refer to the above subject and to state that Hon'ble Company Judge in the High Court of Delhi has interalia directed in CP No. 884 of 2016, High Court order dated 21.09.2016 that the notice of hearing will also be uploaded on the website of the MCA.

A copy of the above mentioned orders along with a copy of the advertisement received as received from ROC Delhi is enclosed herewith. You are therefore, requested to upload the copy of the Advertisement on the website of the MCA.

Encls: As above

Yours faithfully


(B. Mishra)
Joint Director

119/Sir(AK)
28/2/17


28/2/17
AD/AS
FAIR
20/02/2017
STA(PA)

"Aparna Mudiam" <aparna.mudiam@mca.gov.in>
 "RD North" <rd.north@mca.gov.in>, "ROC DELHI" <roc.delhi@mca.gov.in>
 "Benudhar Mishra" <Benudhar.Mishra@mca.gov.in>, "Chiradeep Balooni"
 <chiradeep.balooni@mca.gov.in>, <mohd.shakeel@mca.gov.in>, "Nidish Singh"
 <Nidish.Singh@mca.gov.in>, "Reshu Jain" <reshu.jain@mca.gov.in>

Date: Monday, February 20, 2017 01:49PM

Subject: Content for Publication of Notice of Petition on Website of Ministry of Corporate Affairs
 in CP No- 884/2016

Sir,

Please find enclosed newspaper advertisement in the matter of scheme of amalgamation between Kailash Medical and Research Centre P. Ltd. with Kailash Healthcare Ltd. (Transferee Company) CP No. 884/2016 to be published on the Website of Ministry of Corporate affairs in pursuance of Order of Hon'ble High Court of Delhi dated 21.09.2016.

This is for information and necessary action.

Yours faithfully,

Aparna Mudiam
 Assistant Registrar of Companies,
 NCT of Delhi & Haryana,
 Ministry of Corporate Affairs



Attachments:

Kailash.pdf



ARAC (AM)
A772/H

Date: 16/02/2017

To,
The Registrar Of Companies,
4th Floor, IFCI Tower,
61, Nehru Place,
New Delhi - 110019

Ref: in the matter of Amalgamation of 'KAILASH MEDICAL AND RESEARCH CENTRE PVT LTD WITH KAILASH HEALTHCARE LIMITED' [COMPANY PETITION No. 884 of 2016 CONNECTED WITH COMPANY APPLICATION (M) No. 112 of 2016

Sub: Submission of copy of Notices (in newspapers) as per order of High Court.


Dear Sir,

This is with reference to above captioned subject. please find enclosed herewith the copy of Newspapers Business Standard (English) and Jansatta (Hindi) dated 15th Feb, 2017 marked as Annexure I. Also a copy of High Court order dated 21.09.2016 is enclosed and marked as Annexure II for your reference.

You are requested to kindly take on the same in your records.

Thanking you

For Kailash Medical & Research Centre Pvt. Ltd.


Dr. Uma Sharma

Director

DIN:00776955

Address: 404, Sector 15A, Noida-201301

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
 PRINCIPAL BENCH
 AT NEW DELHI
 COMPANY PETITION No. 864 of 2016
 CONNECTED WITH
 COMPANY APPLICATION (M) No. 112 of 2016
 IN THE MATTER OF SECTION 394 TO 394A OF THE COMPANIES ACT, 1956
 & 230 TO 231 OF THE COMPANIES ACT, 2013
 AND
 IN THE MATTER OF SCHEME OF AMALGAMATION
 AMONG
 KAILASH MEDICAL AND RESEARCH CENTRE PRIVATE LIMITED
 TRANSFEROR / PETITIONER COMPANY
 WITH
 KAILASH HEALTHCARE LIMITED
 TRANSFEREE / NON-PETITIONER COMPANY

NOTICE OF PETITION

Take notice that a petition under Section 394 in 394A of the Companies Act, 1956 (now Section 230 to 232 of the Companies Act, 2013) for sanction / approval of the Scheme of Amalgamation of Kailash Medical And Research Centre Private Limited (Transferor / Petitioner Company) with Kailash Healthcare Limited (Transferee / Non-Petitioner Company) and their respective shareholders was presented by the above named 'Petitioner Company' on 07th day of September, 2016 to the Hon'ble High Court of Delhi and the same was listed before the Hon'ble High Court of Delhi on the 7th September, 2016. The said petition is now fixed for hearing before the Hon'ble National Company Law Tribunal Principal Bench New Delhi on 27th February, 2017 at 10:30 A.M. The Transferor / Petitioner Company and Transferee / Non-Petitioner Company are having their registered office at A-101, New Ashok Nagar, New Delhi-110096.

Any person desirous of supporting or opposing the said petition may send a notice of his/her intention, signed by his or her advocate with his/her name and address as to reach the undersigned not later than 2 (two) days before the date fixed for hearing of the petition. In case anyone seeks to oppose the petition, the grounds of opposition or a copy of the affidavit shall be furnished with such notice. A copy of Petition shall be furnished by the undersigned advocates for the petitioner companies to any person requiring the same upon payment of the prescribed charges for the same.

Sd/-
 Saurabh Kalia / Palash Agarwal
 Advocate for the Petitioner Company
 For Sastri Legal Advocates & Solicitors
 E-96, Naktla Marg, Chanakya Park, New Delhi-110021
 Landline: -011-41039747-99

Place: New Delhi
 Date: 15.02.2017

CAPITAL FIRST LIMITED

Capital First Limited, One Indicus Centre, Tower 2A & 2B, 10th Floor, Senapati Bapat Marg, Lower Panel, (West), Mumbai - 400 013
 CIN No. L29120MH2005PLC150795

POSSESSION NOTICE
 (Under Rule 8(1) for immovable property)

The undersigned being the Authorised Officer of Capital First Ltd, under the provisions of Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 confirmed U/s 13(12) read with Rule 9 of the Security Interest (Enforcement) Rule calling upon the respective borrowers mentioned hereunder to repay the amount notified U/s 13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given in general that the undersigned had taken symbolic possession of the properties of powers conferred on me U/s 13(4) of the said Act read with Rule 9 of the Act. The borrowers mentioned hereinabove in particular and public in general are hereby notified that any dealings with the said property will be subject to mortgage of or amount mentioned herein below along with interest thereon at contracted rates:

Sr. No.	Name of borrowers	Loan Account No.	Description of Secured Asset	Date of 13(2) notice
1	Jmd Sewach, Sameer Manchanda, Pawan Kumar Manchanda, Shaahi Manchanda, Jmd Ubrata	9904081, 1274205	House No. 2079, Sector-4, Gurgaon, Haryana-122001	04.10.2016

Date: 13.02.2017
 Place: Gurgaon

NDA SECURITIES LTD

CIN: L74899DL1992PLC050368
 Regd. Off: 1062A, ARUNACHAL BUILDING, 19, BARAKHANDBA ROAD, NEW DELHI
 Email: info@nda.co.in Web Site: www.nda.co.in Ph: 91-46204006 (30 Lines)

Statement of Un-Audited Standalone Financial Results for the Quarter and

Particulars	Quarter Ended	
	Unaudited	
	31 st Dec 2016	31 st Dec 2015
Total Income from operations (net)	106.55	124.38
Net Profit/(Loss) from ordinary activities after Tax	-8.97	-1.68
Net Profit/(Loss) for the Period after Tax (After Extraordinary items)	-8.97	-1.68
Equity Share Capital	509.22	509.22
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)	192.35 as on 31.03.2016	191.25 as on 31.03.2015
Earnings Per Share (before extraordinary items) (of ₹ 10/- each) Basic and diluted	-0.16	-0.03
Earnings Per Share (after extraordinary items) (of ₹ 10/- each) Basic and diluted	-0.16	-0.03

Note:
 The above is an extract of the detailed format of Quarterly Financial Results with the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format are available on the Stock exchange websites (www.bseindia.com) and Company's Website.

Place: New Delhi
 Date: 14-02-2017

OSCAR INVESTMENTS LIMITED

Regd. Office: 54 Jangpali, New Delhi - 110001. Phone: +91 11 40158100
 Fax: +91 11 40188121. Email: oscarinvestments55@gmail.com
 Website: www.oscarinvestments.org
 CIN: L65907DL1978PLC009475

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2016

PARTICULARS	(Rs. in Lacs)		
	Quarter Ended	Nine Months Ended	Quarter Ended
	31-Dec-16	31-Dec-16	31-Dec-15
	(Unaudited)	(Audited)	(Unaudited)
Total Income from Operations	4,575.54	22,972.21	3,991.38
Net Profit/(Loss) for the period (before and after Exceptional and/or Extraordinary items)	1,444.69	14,696.90	706.22
Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,444.69	14,696.90	706.22
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,224.09	14,038.60	386.22
Equity Share Capital	1,725.05	1,728.06	1,728.06
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)			
Earnings Per Share (before extraordinary items) (of Rs. 10/- each)			
Basic:	7.09	81.24	2.23
Diluted:	7.09	81.24	2.23
Earnings Per Share (after extraordinary items) (of Rs. 10/- each)			
Basic:	7.09	81.24	2.23
Diluted:	7.09	81.24	2.23

Note: (1) The above is an extract of the detailed format for Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results for the quarter ended 31.12.2016 are available on the Stock Exchange websites (www.bseindia.com) and on the Company's web-site www.oscarinvestments.org

By order of the Board

MPS INFOTECNICS LIMITED
 (FORMERLY VISESH INFOTECNICS LIMITED)

(An ISO 9001:2008 Company)
 CIN: L30007DL1989PLC131190

Regd. Office: 703, Arunachal Building, 19, Barakhamba Road
EXTRACT OF THE CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER

S-47

* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CO.PET. 884/2016

IN THE MATTER OF KAILASH MEDICAL AND
RESEARCH CENTRE PVT. LTD.

..... Petitioner

Through: Mr. P. Aggarwal, Advocate
Ms. Aparna Mudiam, Assistant Registrar for
Regional Director

CORAM:
HON'BLE MR. JUSTICE R.K.GAUBA

ORDER
21.09.2016

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Issue notice to the RD/ ROC and the OL.

Ms Aparna Mudiam, Asstt. ROC accepts notice on behalf of the
RD/ ROC.

Learned counsel for the petitioners will supply copies of the
paper book both to the RD/ ROC and the OL. Reply/ report be filed
within six weeks. Rejoinder thereto, if any, be filed before the next
date of hearing.

The petitioners will publish the notice of hearing in the
Business Standard [(in English), Delhi Edition] and the Jansatta [(in
Hindi), Delhi Edition]. Notice of hearing will also be uploaded on the
website of the petitioners as also on the websites of the OL and the
Ministry of Corporate Affairs. For this purpose, the petitioners will
supply a copy of the advertisement to be published to the RD/ ROC
and the OL.

Renotify on 03.03.2017.

SEPTEMBER 21, 2016

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R.K.GAUBA, J.